
(2022) 04 NCLT CK 0010

National Company Law Tribunal, Kolkata Bench

Case No: C.P. (IB)/46(KB)2021IA(I.B.C)/263(KB)2022

Central Bank Of India

APPELLANT

Vs

Bipin Kumar Vohra

RESPONDENT

Date of Decision: April 6, 2022

Citation: (2022) 04 NCLT CK 0010

Hon'ble Judges: Rohit Kapoor, Member (J); Harish Chander Suri, Member (T)

Bench: Division Bench

Advocate: Sudhir Kumar Senapati,

Final Decision: Dismissed

Judgement

1. Ld. Counsel for the applicant/Financial Creditor present. Ld. Counsel for the respondent- personal guarantor present.

2. IA(IBC)/263(KB)2022 - Vide order dated 01/04/2022 CP(IB)/46(KB)2021 is dismissed. It is submitted by the Ld. Counsel for the

applicant/Financial Creditor that it was filed before the decision taken in CP. This IA cannot be considered because it was not before us when

the matter was heard before this Bench and reserved for orders.

3. IA has become infructuous and dismissed as such. File be consigned to the records.